

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-668(PB)/2018

IN THE MATTER OF:

Religare Finvest Ltd	...	Applicant/Petitioner
Vs		
Torus Buildcon Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 29.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Financial Creditor	:	Mr. Amarjit Singh Bedi, Ms. Surekha Rama, Ms. Riya Seth, Advs.
For the Intervenor	:	Mr. Giriraj Subramaniam, Mr.Kunal Chatterji, Mr. Varad Choudhary, Ms. Shyra Hoon, Mr. Siddhant Juyal, Advs.

ORDER

IA-2996/2023

The prayer in this application is as follows:

“a) Pass an order taking on record Form 2 submitted by Mr. Ashish Singh in terms of Rule 9 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016) and replacing name of Mr. Sunder Khatri with Mr. Ashish Singh as the proposed IRP under Section 16(2) of the Code.;

b) Pass such other or further orders as this Hon'ble court may deem fit and proper.”

Ld. Counsel for the Financial Creditor seeks to withdraw this application and propose the name of another RP in the matter and the same is allowed.

Accordingly, the IA-2996/2023 is dismissed as withdrawn.

At the request, list the **CP-(IB)-668(PB)/2018** along with all the other pending applications **on 18.10.2023**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

VINOD ARORA- 29.08.2023